

ORDER

Re: Situation arising due to outbreak of the Novel Coronavirus (COVID-19)

In continuation of Order No. 125 RG/Spl./Misc. dated 10.01.2022 regarding adjournment of cases from 11.01.2022 to 17.01.2022; on the recommendation of the Hon'ble Special Committee in consultation with the Additional Solicitor General, Union of India, Advocates General of State of Punjab and Haryana, Senior Standing Counsel & Public Prosecutor U.T. Chandigarh, President, Senior Advocates Bar Association, President and Secretary, High Court Bar Association, Chandigarh, Hon'ble the Chief Justice has been pleased to order that:-

1. All the cases already fixed/listed from 18.01.2022 to 31.01.2022 in Ordinary Motion Cause List shall be adjourned by NIC for the future dates mentioned herein as under:

<u>Date Fixed</u>	<u>Next Date of Hearing</u>
18.01.2022	08.02.2022
19.01.2022	09.02.2022
20.01.2022	10.02.2022
21.01.2022	11.02.2022
22.01.2022 to 24.01.2022	14.02.2022
25.01.2022	15.02.2022
26.01.2022 to 27.01.2022	17.02.2022
28.01.2022	18.02.2022
29.01.2022 to 31.01.2022	21.02.2022

However, all the Arbitration Cases (Agreement Value greater than Rupees 5 Crore) and the Special Division Bench matters which are already fixed/listed from 18.01.2022 to 31.01.2022 in Ordinary Motion Cause List shall be adjourned by NIC for the future dates mentioned herein as under:

<u>Date Fixed</u>	<u>Next Date of Hearing</u>
18.01.2022 to 21.01.2022	11.02.2022
22.01.2022 to 28.01.2022	18.02.2022
29.01.2022 to 31.01.2022	25.02.2022

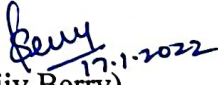
2. Anticipatory Bails, Regular Bails, Criminal Revisions (Bail) filed U/s 102 of Juvenile Justice (Care & Protection) Act, 2015, Criminal Appeals (Bail) filed U/s 14A(2) of SC & ST (Prevention of Atrocities Act), 1989, Habeas Corpus Petitions, Criminal Writ Petitions pertaining to Protection/Life and Liberty/Parole/Furlough/Premature Release, Writ Petitions pertaining to Medical Termination of Pregnancy Act, 1971 and Applications for

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17.1.2022

Suspension of Sentence as well as Criminal Appeals & Criminal Revisions having pending applications for Suspension of Sentence; irrespective of the year of its registration, will not be adjourned by the NIC and will be taken up on the dates already fixed during 18.01.2022 to 31.01.2022.

3. The cases which have been listed on or after 11.01.2022 as well as the cases in which application for pre-ponement has been allowed on or after 11.01.2022 and are fixed during 18.01.2022 to 31.01.2022 will also not be adjourned by the NIC and will be taken up on the dates already fixed during 18.01.2022 to 31.01.2022.
4. The cases in which there is specific direction from the Hon'ble Supreme Court to hear/decide the matter expeditiously or in a given time frame and are fixed during 18.01.2022 to 31.01.2022 will also not be adjourned by the NIC and will be taken up on the dates already fixed during 18.01.2022 to 31.01.2022.
5. Interim orders passed in the cases, which will be adjourned by the NIC as per above tables, will continue till further orders.
6. In case of urgency in the cases which are fixed from 18.01.2022 to 31.01.2022 and will be adjourned as above through NIC, the learned counsel may move an application for pre-ponement after making mentioning through 'Online Mentioning' web-portal available on the website of High Court.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.


(Sanjiv Berry)
Registrar General
17.01.2022